

Norms Committee Minutes of the Meeting No 19-/AM 22-23 dated 14.03.2023 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

\*\*\*\*\*

The following Members of the Committee were present in the meeting:-

- (i) Shri A.K. Kanodia, Dy, DG
- (ii) Shri Shaish Kumar, Technical Expert
- (iii) Shri D.N. Mathur, Technical Expert
- (iv) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 19-/AM 22-23 dated 14,03.2023 for confirmation and confirmed the same without any change.

**Note:-**

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted.

**Manual Cases**

**MEETING NUMBER ; NC4/MEET/Feb/2022-23/19 dated 14.03.2023**

|                                                                                                       |                                                                                                |                                                                                                      |            |
|-------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------|------------|
| Case No. M-514<br>NC Meet. No. 19/22-23<br>Date : <b>14.03.2023</b>                                   | M/s Proc Energy Ltd.<br>RLA F.No. 05/23/040/00465/AM20<br>Lic. No. 0510412510 dated 15.11.2020 | Status Case:<br>Approved                                                                             |            |
| Decision: The Committee considered the case as per agenda and decided to ratify the norms as under :- |                                                                                                |                                                                                                      |            |
| Export Item                                                                                           | Quantity                                                                                       | Import Item                                                                                          | Quantity   |
| Agglomerated<br>Lignite 1000 Mesh                                                                     | 11,79,360 Kg.                                                                                  | Di Hydrogenerated Tallow<br>Dimethyl Ammonium Chloride<br>(Active Content .Min 70%)                  | 0.265 kg   |
|                                                                                                       |                                                                                                | Nonyl Phenol (Mono<br>NonylPhenol-Min 70%)                                                           | 0.05064 kg |
|                                                                                                       |                                                                                                | Tall oil Fatty acid (Free Fatty<br>Acid -Min 95%                                                     | 0.03024 kg |
|                                                                                                       |                                                                                                | Triethylene Tetramine (TETA)                                                                         | 0.00734 kg |
|                                                                                                       |                                                                                                | ISO Propyl Alcohol                                                                                   | 0.02000 kg |
|                                                                                                       |                                                                                                | Humic Powder(Humic content -<br>Min 50%)                                                             | 0.89040 kg |
|                                                                                                       |                                                                                                | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee |            |

|                                                                     |                                                                                                        |                       |
|---------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------|-----------------------|
| Case No. M-515<br>NC Meet. No. 19/22-23<br>Date : <b>14.03.2023</b> | M/s Greenlam Industries Ltd.<br>RLA F.No. 05/23/040/00243/AM20<br>Lic. No. 0510411914 dated 24.09.2019 | Status Case:<br>Defer |
|---------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------|-----------------------|

Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies, hence defer the case:-

- i) The export description is exactly the same, as of H-302, however, a higher quantity Phenol is requested without any justification.
- ii) Higher quantity with higher range of GSM of tissue paper is also requested for the same export description, there to justify the same.

|                                                                      |                                                                                                       |                       |
|----------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------|-----------------------|
| Case No. M- 516<br>NC Meet. No. 19/22-23<br>Date : <b>14.03.2023</b> | M/s Tytan Organics Pvt. Ltd.<br>RLA F.No. 03/95040/00070/AM16<br>Lic. No. 0310796872 dated 25.06.2015 | Status Case:<br>Defer |
|----------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------|-----------------------|

Decision: The Committee considered the case as per Agenda and decided for further examination of the case, hence stands deferred.

|                                                                      |                                                                                                       |                          |
|----------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------|--------------------------|
| Case No. M- 517<br>NC Meet. No. 19/22-23<br>Date : <b>14.03.2023</b> | M/s Apar Industries Limited<br>RLA F.No. 03/94/040/00353/AM19<br>Lic. No. 0310822593 dated 25.07.2018 | Status Case:<br>Approved |
|----------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------|--------------------------|

**Decision:** The Committee considered the case as per agenda and the request of the firm for amendment in the description of import item, which was ratified in the meeting no. 13/22-23 dated 08.12.2022. The Committee decided to amend the Import item as under for ratification purpose:-

| From                                       | To                                             |
|--------------------------------------------|------------------------------------------------|
| TOBS/Base Oil (Viscosity 30+/-CST at 40°C) | TOBS//BASE OIL (Viscosity 6 to 30 cst at 40°C) |

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

|                                                                      |                                                                                                       |                          |
|----------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------|--------------------------|
| Case No. M- 518<br>NC Meet. No. 19/22-23<br>Date : <b>14.03.2023</b> | M/s Apar Industries Limited<br>RLA F.No. 03/04/040/01046/AM19<br>Lic. No. 0310827420 dated 01.03.2019 | Status Case:<br>Approved |
|----------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------|--------------------------|

**Decision:** The Committee considered the case as per agenda and the request of the firm for amendment in the description of import item, which was ratified in the meeting no. 13/22-23 dated 08.12.2022. The Committee decided to amend the Import item as under for ratification purpose:-

| From                                       | To                                             |
|--------------------------------------------|------------------------------------------------|
| TOBS/Base Oil (Viscosity 30+/-CST at 40°C) | TOBS//BASE OIL (Viscosity 6 to 30 cst at 40°C) |

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

|                                          |                                                               |                          |
|------------------------------------------|---------------------------------------------------------------|--------------------------|
| Case No. M- 519<br>NC Meet. No. 19/22-23 | M/s Apar Industries Limited<br>RLA F.No. 03/04/040/00750/AM19 | Status Case:<br>Approved |
|------------------------------------------|---------------------------------------------------------------|--------------------------|

|                          |                                      |  |
|--------------------------|--------------------------------------|--|
| Date : <b>14.03.2023</b> | Lic. No. 0310825535 dated 07.12.2018 |  |
|--------------------------|--------------------------------------|--|

**Decision:** The Committee considered the case as per agenda and the request of the firm for amendment in the description of import item, which was ratified in the meeting no. 13/22-23 dated 08.12.2022. The Committee decided to amend the Import item as under for ratification purpose:-

| From                                       | To                                             |
|--------------------------------------------|------------------------------------------------|
| TOBS/Base Oil (Viscosity 30+/-CST at 40°C) | TOBS//BASE OIL (Viscosity 6 to 30 cst at 40°C) |

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

|                                                                      |                                                                                                            |                          |
|----------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------|--------------------------|
| Case No. M- 520<br>NC Meet. No. 19/22-23<br>Date : <b>14.03.2023</b> | M/s. Kiri Industries Ltd.,<br>HQ F.No. 01/83/050/00834/AM21/DES-IV<br>Lic. No. 0810147743 dated 13.05.2020 | Status Case:<br>Approved |
|----------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------|--------------------------|

**Decision:** The Committee considered the case as per agenda and decided to ratify the norms as under :-

| Export Item                                                                             | Quantity | Import Item                   | Quantity  |
|-----------------------------------------------------------------------------------------|----------|-------------------------------|-----------|
| Disperse Black EXSF<br>(Content of Sodium Ligno Sulphonate, Diluent Not More than 3.1%) | 1 kg.    | 3-Amino 4-Methoxy Acetanilide | 0.160 kg. |
|                                                                                         |          | 2,4 Dinitro Chloro Benzene    | 0.333 kg. |
|                                                                                         |          | Allyl Chloride                | 0.140 kg. |
|                                                                                         |          | Para Nitro Aniline            | 0.175 kg  |
|                                                                                         |          | Meta Phenylene Diamine        | 0.116 kg  |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

|                                                                     |                                                                                                                     |                          |
|---------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------|--------------------------|
| Case No. M-521<br>NC Meet. No. 19/22-23<br>Date : <b>14.03.2023</b> | M/s Kiri Industries Ltd., Ahmedbad<br>HQ F.No. 01/83/050/00792/AM21/ DES-IV<br>Lic. No. 0810147538 dated 20.03.2020 | Status Case:<br>Approved |
|---------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------|--------------------------|

**Decision:** The Committee considered the case as per agenda and decided to ratify the norms as under :-

| Export Item                                                                             | Quantity | Import Item                   | Quantity  |
|-----------------------------------------------------------------------------------------|----------|-------------------------------|-----------|
| Disperse Black EXSF<br>(Content of Sodium Ligno Sulphonate, Diluent Not More than 3.1%) | 1 kg.    | 3-Amino 4-Methoxy Acetanilide | 0.160 kg. |
|                                                                                         |          | 2,4 Dinitro Chloro Benzene    | 0.333 kg. |
|                                                                                         |          | Allyl Chloride                | 0.140 kg. |
|                                                                                         |          | Para Nitro Aniline            | 0.175 kg  |
|                                                                                         |          | Meta Phenylene Diamine        | 0.116 kg  |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

|                                                                      |                                                                                                    |                          |
|----------------------------------------------------------------------|----------------------------------------------------------------------------------------------------|--------------------------|
| Case No. M- 522<br>NC Meet. No. 19/22-23<br>Date : <b>14.03.2023</b> | M/s. Indo Amines Limited<br>RLA F.No. 03/94/040/00479/AM18<br>Lic. No. 0310815740 dated 13.09.2017 | Status Case:<br>Approved |
|----------------------------------------------------------------------|----------------------------------------------------------------------------------------------------|--------------------------|

**Decision:** The Committee considered the case as per agenda and decided to ratify the norms

as under :-

| Export Item                                         | Quantity | Import Item    | Quantity |
|-----------------------------------------------------|----------|----------------|----------|
| 1. Nonyl Phenol Ethoxylate                          | 1.0 kg   | Nonyl Phenol   | 0.35 kg  |
|                                                     |          | Ethylene Oxide | 0.65 kg  |
| 2. SPCHEM 24 AG(NONYL PHENYL ETHOXYLATE 97%+MEA 3%) | 1.0 kg   | Nonyl Phenol   | 0.34 kg  |
|                                                     |          | Ethylene Oxide | 0.63 kg  |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

|                                                                      |                                                                                                   |                          |
|----------------------------------------------------------------------|---------------------------------------------------------------------------------------------------|--------------------------|
| Case No. M- 523<br>NC Meet. No. 19/22-23<br>Date : <b>14.03.2023</b> | M/s Indo Amines Limited<br>RLA F.No. 03/94/040/00464/AM18<br>Lic. No. 0310815614 dated 07.09.2017 | Status Case:<br>Approved |
|----------------------------------------------------------------------|---------------------------------------------------------------------------------------------------|--------------------------|

Decision: The Committee considered the case as per agenda and decided to ratify the norms as under :-

| Export Item                                | Quantity | Import Item       | Quantity  |
|--------------------------------------------|----------|-------------------|-----------|
| 1. POLYSORBATE 80 IAL PSB 80               | 1 kg     | 1. SORBITOL 70%   | 0.2445 Kg |
|                                            |          | 2. OLEIC ACID 70% | 0.2360 Kg |
|                                            |          | 3. ETHYLENE OXIDE | 0.6720 Kg |
| 2. POLYSORBATE 20 IAL PSB 20               | 1 kg     | 1. SORBITOL 70%   | 0.2651 Kg |
|                                            |          | 2. OLEIC ACID 70% | Nil       |
|                                            |          | 3. ETHYLENE OXIDE | 0.7170 Kg |
| 3. POLYSORBATE 60 IAL PSB 60               | 1 kg     | 1. SORBITOL 70%   | 0.2445 Kg |
|                                            |          | 2. OLEIC ACID 70% | NIL       |
|                                            |          | 3. ETHYLENE OXIDE | 0.6709 Kg |
| 4. SORBITAN MONO OLEATE H.O (IALSMO - H.O) | 1 kg     | 1. SORBITOL 70%   | 0.50 Kg   |
|                                            |          | 2. OLEIC ACID 70% | 0.78 Kg   |
|                                            |          | 3. ETHYLENE OXIDE | NIL       |
| 5. SORBITAN MONO LAURATE (IALSML)          | 1 kg     | 1. SORBITOL 70%   | 0.7900 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

|                                                                      |                                                                                                     |                          |
|----------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------|--------------------------|
| Case No. M- 524<br>NC Meet. No. 19/22-23<br>Date : <b>14.03.2023</b> | M/s International Traders<br>RLA F.No. 03/94/040/00615/AM21<br>Lic. No. 0310839738 dated 25.11.2020 | Status Case:<br>Approved |
|----------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------|--------------------------|

Decision: The Committee considered the case as per agenda and decided to ratify the norms as under :-

| Export Item                                                                             | Quantity  | Import Item                                       | Quantity              |
|-----------------------------------------------------------------------------------------|-----------|---------------------------------------------------|-----------------------|
| PAPER PRODUCTS NAMELY PAPER CUPS/PLATES net content:                                    | 250000 kg | Coated board (150 GSM to 300 GSM):                | 287500 Kg             |
| 1) coated board (150 gsm 300 GSM):250000 kGS 2) Uncoated white top kraft liner (packing |           | Uncoated white top Kraft liner (packing material) | As per packing policy |

|                                                                                                                                                                                                                                                                                                  |                                                                                                        |                                     |                          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------|-------------------------------------|--------------------------|
| material 35238.09 kg                                                                                                                                                                                                                                                                             |                                                                                                        |                                     |                          |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.                                                                                                                                                                                            |                                                                                                        |                                     |                          |
| Case No. M- 525<br>NC Meet. No. 19/22-23<br>Date : <b>14.03.2023</b>                                                                                                                                                                                                                             | M/s.Sumitomo Chemical India Ltd<br>RLA F.No. 03AA04014981AM22<br>Lic. No . 0311004566 dated 13.06.2021 |                                     | Status Case:<br>Defer    |
| Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies, hence defer the case:-<br>i) Whether the export item is Fluroxypyr Methyl Ester. Chemical name and structure may be given<br>ii) COA of export item w.r.t. to present licence |                                                                                                        |                                     |                          |
| ase No. M- 526<br>NC Meet. No. 19/22-23<br>Date : <b>14.03.2023</b>                                                                                                                                                                                                                              | M/s Vijay Nagar Bio Tech<br>RLA F.No. 26./24/040/00008/AM19<br>Lic. No. 2610012849 dated 06.09.2019    |                                     | Status Case:<br>Approved |
| Decision: The Committee considered the case as per agenda and decided to ratify the norms as under :-                                                                                                                                                                                            |                                                                                                        |                                     |                          |
| Export Item                                                                                                                                                                                                                                                                                      | Quantity                                                                                               | Import Item                         | Quantity                 |
| Modified Starch (Flotorl)                                                                                                                                                                                                                                                                        | 1 MT                                                                                                   | Sodium Monochloroacetic acid Powder | 0.1225 MT                |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.                                                                                                                                                                                            |                                                                                                        |                                     |                          |
| Case No. M-527<br>NC Meet. No. 19/22-23<br>Date : <b>14.03.2023</b>                                                                                                                                                                                                                              | M/s Vijay Nagar Bio Tech<br>RLA F.No. 26/AA/040/01064/AM21<br>Lic. No. 2611000035 dated 19.01.2021     |                                     | Status Case:<br>Defer    |
| Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies, hence defer the case:-<br><br>i) What is moisture content as per COA in each item                                                                                             |                                                                                                        |                                     |                          |
| Case No. M-528<br>NC Meet. No. 19/22-23<br>Date : <b>14.03.2023</b>                                                                                                                                                                                                                              | M/s Excel Industries Ltd.<br>RLA F.No. 039404000143<br>Lic. No. 0310815943 dated 25.09.2017            |                                     | Status Case:<br>Apprpved |
| Decision: The Committee considered the case as per agenda and decided to ratify the norms as under :-                                                                                                                                                                                            |                                                                                                        |                                     |                          |
| Export Item                                                                                                                                                                                                                                                                                      | Quantity                                                                                               | Import Item                         | Quantity                 |
| ETHYL (P-ETHOXY) BENZOATE (PEEB)                                                                                                                                                                                                                                                                 | 1 kg                                                                                                   | PARA HYDROXY BENZOIC ACID (PHBA)    | 0.713 kg.                |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.                                                                                                                                                                                            |                                                                                                        |                                     |                          |

  
**ASHOK KUMAR KANODIA**  
 Deputy Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Govt. of India  
 Vanijya Bhawan, New Delhi